

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P(IB) No.559/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 03rd November 2017, 10.30 A.M

| | | | |
|---------------------|---|------------------------|---------------------|
| Name of the Company | Nu Sri Shyam Pharmaceuticals Pvt.Ltd. -Versus- Harsh Medical Centre Pvt.Ltd | | |
| Under Section | 9 IBC | | |
| Sl. No. | Name & Designation of Authorized Representative (IN CAPITAL LETTERS) | Appearing on behalf of | Signature with date |

| | | | |
|----|------------------|---------------------------------|--------------------|
| 1. | Arunima Sengupta | } Advocate Operational Creditor | A. Baganis Adv. |
| 2. | Anurag Baganis | | |

ORDER

Ld. Counsel for the petitioner has filed this petition as an operation creditor under the Insolvency & Bankruptcy Code, 2016 (IBC). But the petitioner has not complied with the provisions of Section 9(3)(b) and (c) of IBC.

Petitioner is directed to comply with the above provisions and file supplementary affidavit annexing those document along with bank certificate.

Further, as per directions of the Hon'ble NCLAT in Innoventive Industries case notice is to be issued on the corporate debtor. Registry is directed to issue notice on the corporate debtor and handover the same to

the petitioner for making effective service on the corporate debtor and file affidavit of service within 7 days from today.

List on 22/11/2017 for admission.

Jd

(Jinan K.R.)
Member (J)

Jd

(Vijai Pratap Singh)
Member (J)